

IV

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH : CUTTACK.

Original Application No. 203 of 1986.

Date of decision : July 29, 1988.

Sri A.L.N.Sastry,
son of late A.B.Narasimham,
Accountant,
P.A.O.II Section,
Office of A.G., Orissa,
Bhubaneswar
...

Applicant.

Versus

1. Union of India, represented by the Secretary, Government of India, Department of Personnel & Administrative Reforms, Ministry of Home Affairs, New Delhi.
2. Comptroller & Auditor General, Indraprastha Office, Bahadur Shah Zafar Marg, New Delhi-110002.
3. Accountant General, Orissa, Bhubaneswar.

Respondents.

For the applicant ...

M/s. P.V. Ramdas &
B.K. Panda, Advocates.

For the respondents ...

Mr. Ganeswar Rath,
Additional Standing Counsel
(Central)

C O R A M :

THE HON'BLE MR. B.R. PATEL, VICE-CHAIRMAN

A N D

THE HON'BLE MR. K.P. ACHARYA, MEMBER (JUDICIAL)

1. Whether reporters of local papers may be allowed to see the judgment ? Yes.
2. To be referred to the Reporters or not ? *AD*
3. Whether Their Lordships wish to see the fair copy of the judgment ? Yes.

JUDGMENT

K.P.ACHARYA, MEMBER (J) In this application under section 19 of the Administrative Tribunals Act, 1985, the applicant prayed for commanding the respondents to allot a quarters in his favour.

2. The applicant was working as an Accountant in the Office of the Accountant General, Orissa, Bhubaneswar. The applicant is said to have died which fact was not disputed. Hence, this application has become infructuous on the submission made by learned Additional Standing Counsel (Central) and agreed to by Mr. Ramdas.

legally done
..... 29.7.88
Member (Judicial)

B.R.PATEL, VICE-CHAIRMAN,

I agree.

initials
..... 29.7.88
Vice-Chairman

Central Administrative Tribunal,
Cuttack Bench, Cuttack.
July 29, 1988/S.Sarangi.

